

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.155 OF 2020

In the matter of:

Gloster Ltd
(Formerly known as Kettlewell Bullen & CO Ltd) Appellant

Vs

Bowreah Jute Mills Pvt Ltd & Ors Respondent

Mr. Anil Agarwalla, Mr. Pawan Kumar Jhunjhunwala and Mr. Mahesh Agarwalla, Advocates for Appellant.

Mr. Abhrajit Mitra, Sr. Advocate, Mr. P.C. Sharma, Mr. Kunal Chatterji, Advocates for R1.

Mr. DN Sharma and Mr. Anirudha Agarwalla, Advocates for Respondent.

ORDER

21.09.2020- Heard learned counsel for the appellant. He submits that he has not suppressed any material fact, even in the impugned order the learned Tribunal has directed for issuance of show cause notice. Learned counsel for Respondent No.1 seeks and is allowed to file reply affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereafter. It is submitted that Respondent No.2 and 3 have not appeared even before the Tribunal and they are the proforma party, therefore, the notice may be exempted. Prayer allowed.

Learned counsel for the Respondent No.1 pointed out that the typographical error in the impugned order has been corrected by the Tribunal, therefore, learned counsel for the appellant is directed to file the corrected

copy of the impugned order within two weeks. Let the matter be fixed on **9th**
November, 2020.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/rr